

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.222/Chd/Hry/2017

In the matter of:

LUI Infra Private Limited.

....Petitioner.

Versus

Registrar of Companies, NCT of Delhi, New Delhi.Respondent.

Present: Mr.Bhupesh Gupta, Company Secretary for petitioner.

The petitioner has filed the affidavit of the Director of the Company along with the copy of order dated 30.06.2017 passed by the Registrar of Companies striking off the name of the petitioner company. Along with this petition, the petitioner has filed Audited Balance Sheet of the Company for the year ending 31.03.2016, but the Audited Account Statements of the previous years have not been filed despite being essential. It is contended for the petitioner that the petitioner filed the last balance sheet with the Registrar of Companies for the year ending 31.03.2012 only.

The petition be listed for hearing on 25.10.2017. Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana by speed post and to file affidavit of compliance along with the postal receipt and track report. In the meanwhile, the petitioner is directed to file the audited balance sheets on record for the period ending 31.03.2013, 31.03.2014 and 31.03.2015 at least a week before the date fixed

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

September 15, 2017.

Ashwani